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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 502/2023**

**HCL TECHNOLOGIES LIMITED**

..... Plaintiff

Through: Ms. Imon Roy, Adv.

versus

**MR SANJAI RANGANATHAN**

..... Defendant

Through: Ms. Aakash Lodha, Adv.

**CORAM:**

**SIDHARTH MATHUR (DHJS), JOINT REGISTRAR  
(JUDICIAL)**

**ORDER**

**14.12.2023**

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The pleadings are completed today.

The counsel for the plaintiff states that a separate IA for seeking permission to take on record the additional documents filed alongside the replication is listed before the Hon'ble Court for 18.12.2023.

*The mediation proceedings are pending for 18.12.2023.*

If the settlement is not arrived at, the parties shall accordingly file the physical copies of their respective documents, if not already filed and the joint schedule of documents.

List the matter for admission-denial and marking of exhibits on **11.03.2024**.

**I.A. No. 13743/2023 (u/o 39 Rule 1 & 2 by plaintiff)**

The plaintiff has filed the rejoinder, vide diary no.2250702/23. The office noting in respect thereof is however awaited.

*The application is already listed before the Hon'ble Court on*



05.02.2024.

**I.A. No. 24241/2023 (u/s 148 & Section 5 of Limitation Act by plaintiff)**

The application is allowed, as the defendant has no objection.

Only the replication, *sans the additional documents filed alongside*, is thus taken on record.

**SIDHARTH MATHUR (DHJS)  
JOINT REGISTRAR (JUDICIAL)  
DECEMBER 14, 2023/ss**

*Click here to check corrigendum, if any*